

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 272/MP/2023

Subject : Petition under section 79(1)(a) & (f) of the Electricity Act, 2003, read with regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and article 12 of the power purchase agreement seeking working group report, 2022 as a change in law event.

Petitioner : NTPC

Respondents : UPPCL

Date of Hearing : **19.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S.Jha, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Shrivastava, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Shri Mohit Gupta, Advocate, NTPC
Ms. Anukriti Jain, Advocate, UPPCL
Ms. Tanya Sareen, Advocate, UPPCL
Ms. Ayushi Saxena Jain, Advocate, UPPCL

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner made detailed oral submissions in support of its prayer in the Petition.

2. The learned counsel for the Respondent, UPPCL, prayed for time for filing a reply in the matter.
3. The Commission, after hearing the learned counsel for the parties, directed as under:
 - (a) Issue notice on 'maintainability' and on 'merits'.
 - (b) The Respondents are permitted to file their replies on or before **26.2.2024** after serving a copy to the Petitioner, who may file its rejoinder by **18.3.2024**. Pleadings shall be completed by the parties by the due date mentioned.
4. The Petition shall be listed for hearing on **19.4.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

